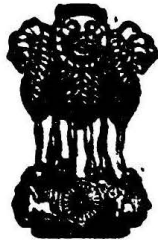


**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Third LOK SABHA**

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIFTY-SEVENTH REPORT**

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Fifty-seventh Report.

2. The Committee met on the 2nd March, 1965 for—

(I) Classification and allocation of time for discussion of the following Bills:—

- (1) The Constitution (Amendment) Bill, 1964 (*Amendment of article 368*) by Shri Yashpal Singh.
- (2) The Constitution (Amendment) Bill, 1964 (*Amendment of articles 124 and 220*) by Shri C. K. Bhattacharyya.
- (3) The Companies (Amendment) Bill, 1965 (*Insertion of new section 13A and amendment of section 293 etc.*) by Shri Yashpal Singh.

(II) Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—

- \* (1) The Constitution (Amendment) Bill, 1965 (*Amendment of articles 105 and 194*) by Shri Sivamurthi Swami.
- \* (2) The Constitution (Amendment) Bill, 1965 (*Amendment of articles 15 and 16*) by Shri Era Sezhiyan.
- \* (3) The Constitution (Amendment) Bill, 1965 (*Amendment of article 120*) by Shri S. M. Banerjee and others.

**CLASSIFICATION AND ALLOCATION OF TIME TO BILLS**

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Yashpal Singh (who is also a member of the Committee) attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the three Bills in category 'B' and recommended allocation of time to them as indicated below:—

- |   |         |
|---|---------|
| (1) The Constitution (Amendment) Bill, 1964 ( <i>Amendment of article 368</i> ).                                    | 1 hour. |
| (2) The Constitution (Amendment) Bill, 1964 ( <i>Amendment of articles 124 and 220</i> ).                           | 1 hour. |
| (3) The Companies (Amendment) Bill, 1965 ( <i>Insertion of new section 13A and amendment of section 293 etc.</i> ). | 1 hour. |

**EXAMINATION OF THE CONSTITUTION (AMENDMENT) BILLS**

5. The Members who had given notices of the Bills and representatives of the Ministries concerned with the Bills had been invited to be present at the sitting. Sarvashri Era Sezhiyan, M. Elias, Dr. Ranen Sen and Shrimati Renu Chakravartty attended the sitting. The representatives of the Ministries of Law and Home Affairs were present.

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\*Circulated to Members separately (Bill Nos. 11, 12 and 13 of 1965).

6. The Committee considered the Bills and the reactions of the Government thereto. The Committee arrived at the following findings as a result of their examination of the Bills:—

*Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1965 (*Amendment of articles 105 and 194*) by Shri Sivamurthi Swami.

The Bill sought to amend articles 105 and 194 of the Constitution, in pursuance of the recommendation of the Conference of Presiding Officers of Legislative Bodies held in January, 1965 with a view to clarify the powers, privileges and immunities of Legislatures, their members and the Committees thereof.

After hearing the representative of the Ministry of Law and considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1965 (*Amendment of articles 15 and 16*) by Shri Era Sezhiyan.

The Bill sought to amend articles 15 and 16 of the Constitution with a view to provide statutory safeguards against discrimination between citizens on grounds of language in matters relating to employment or appointment to any office under the State.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1965 (*Amendment of article 120*) by Shri S. M. Banerjee and others.

The Bill sought to amend article 120 of the Constitution with a view to provide for the use of all the languages specified in the Eighth Schedule to the Constitution for transaction of business in Parliament, instead of Hindi or English alone.

After considering all aspects of the matter, the Committee recommended that the Members might be permitted to move for leave to introduce the Bill.

**RECOMMENDATIONS**

7. The Committee recommend that—

- (i) the categorisation and allocation of time to Bills as shown in paragraph 4 above be agreed to by the House;
- (ii) Sarvashri Sivamurthi Swami, Era Sezhiyan and S. M. Banerjee and others, be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI;  
 March 2, 1965.  
 Phalguna 11, 1886 (Saka).

S. V. KRISHNAMOORTHY RAO,  
 Chairman,  
 Committee on Private Members'  
 Bills and Resolutions.